

(5)

**THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

APPLICATION NO.: \_\_\_\_\_

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>copy given inside 531 dt 5/7/05</p>	<p>28.6.2005  OA No.296/2005  Mr. P.N.Jatti, counsel for the applicant  Heard the learned counsel for the applicant. The learned counsel for the applicant submits that he wants to withdraw this OA at this stage with a liberty to file substantive OA for same/similar cause of action.  In view of what has been stated above, the applicant is permitted to withdraw this OA with liberty reserved to him to file substantive OA. It will be permissible for the respondents to raise all permissible objections.  OA stands disposed of accordingly.</p> <p style="text-align: right;">(M.L.CHAUDHARY) Member (J)</p> <p>R/</p>